

No. 30/XXXVI(3)/2018/93(1)/2017  
Dated Dehradun, January 09, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (the Uttar Pradesh Zamindari Abolition And Land Reform Act, 1950) (Adaptation and Modification Order, 2001) (Amendment) Bill, 2017' (Adhiniyam Sankhya 09 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 05 January, 2018.

THE UTTARAKHAND (THE UTTAR PRADESH ZAMINDARI ABOLITION AND LAND REFORM ACT, 1950 (ADAPTATION AND MODIFICATION ORDER, 2001 (AMENDMENT) ACT, 2017

(Uttarakhand Act No. 09 of 2018)

An

Act

further to amend the Uttarakhand (the Uttar Pradesh Zamindari Adolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Act no 01 of 1951) in its application to the State of Uttarakhand to promote the Industrial investment and ease of doing business in Uttarakhand State.

(Be it enacted by the Uttarakhand State Assembly in the 68th year of the Republic of India)

**Short title, extent 1.  
and Commencement**

- (1) This Act may be called the Uttarakhand (U.P Zamindari Abolition and Land Reforms Act, 1950) (Amendment Act, 2017
- (2) It shall extend to the whole of State of Uttarakhand except the areas included and to be included from time to time in any Municipal Corporation, Nagar Panchayat, Nagar Parishad and Cantonment Board limits.
- (3) It Shall come into force at once.



**Amendment of 2.  
section 154**

In the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 (Adaptation and Modification Order, 2001) (Act No. 01 of 1951) a new sub clause (vi) after sub clause (v) in clause (3) (a) of sub section (4) of Section 154 shall be inserted as follows, namely :-

“(vi) Subject to the clause (a) of sub section (1) of section 5 of the Uttarakhand Enterprises Single Window Facilitation and Clearance Act, 2012 (Uttarakhand Act No.05 of 2013), the District Magistrate shall be authorized for provides permission of land purchase for enterprises of Micro, Small and Medium category as follows, namely :-

- (a) for establishment of all types of micro, small and medium enterprises except as notified State Government from time to time non admissible enterprises on *Khasra* numbers of the notified lands under the special industrial package, 2003 of the Government of India;
- (b) for establishment of enterprises within the whole State to the notified thrust sector enterprises by the Government of India/State Government from time to time”

By Order,

**ALOK KUMAR VERMA,**  
Principal Secretary.



### कारण एवं उद्देश्य

उत्तराखण्ड राज्य में औद्योगिक निवेश में वृद्धि एवं व्यापार करने की सुगमता के दृष्टिगत उत्तराखण्ड (उत्तर प्रदेश जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम, 1950)(अधिनियम संख्या 01 वर्ष 1951) (अनुकूलन एवं उपान्तरण आदेश, 2001) में उत्तराखण्ड राज्य के संबंध में अग्रेत्तर संशोधन करने के लिए विधेयक प्रस्तावित किया जा रहा है।

2. उक्त विधेयक उपरोक्त उद्देश्य की पूर्ति के लिए है।

त्रिवेन्द्र सिंह रावत  
मुख्यमंत्री।